

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COASTAL ENERGEN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Coastal Energen Private Limited
2.	Date of incorporation of corporate debtor	May 29, 2006
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40102TN2006PTC060009
5.	Address of the registered office and principal office (if any) of corporate debtor	Coastal Energen Pvt. Ltd. 7 th Floor, Buhari Towers, 4, Moores Road, Chennai - 600006
6.	Insolvency commencement date in respect of corporate debtor	February 4, 2022
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is August 3, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Radhakrishnan Dharmarajan Registration No.: IBBI/IPA-001/IP-P00508/2017-2018/10909
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D3 Block 1, Triumph Apartments, 114 Jawaharlal Nehru Salai, Arumbakkam, Chennai, Tamil Nadu, 600106 Email ID: dharm67@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D3 Block 1, Triumph Apartments, 114 Jawaharlal Nehru Salai, Arumbakkam, Chennai, Tamil Nadu, 600106 Email ID: cirp.coastal@gmail.com
11.	Last date for submission of claims	February 21, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Coastal Energen Private Limited on February 4, 2022.

The creditors of Coastal Energen Private Limited, are hereby called upon to submit their claims with proof on or before February 21, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: Mr. R Dharmarajan



Date and Place :

: February 7, 2022, Chennai